COURT NO.2

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).4036/2025 [Arising out of impugned final judgment and order dated 21-02-2025 in CRMA No.22347/2024 passed by the High Court of Gujarat at Ahmedabad]

SHAILESH BABULAL BHATT

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR.Respondent(s)(IA NO.68956/2025 - PERMISSION TO FILE ADDITIONALDOCUMENTS/FACTS/ANNEXURES)

Date : 19-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Mukul Rohatgi, Sr. Adv. Mr. Siddhartha Dave, Sr. Adv. Mr. Mohit D. Ram, AOR Mr. Kishan H. Daiya, Adv. Ms. Nayan Gupta, Adv. Ms. Jemtibenao, Adv.

For Respondent(s) :Mr. Prashant Bhagwati, Adv. Ms. Swati Ghildiyal, AOR Mr. Nimesh Bhatt, Adv.

Ms. Aishwarya Bhati, A.S.G.

- Mr. Zoheb Hussain, Adv.
- Mr. Arkaj Kumar, Adv.
- Ms. Shagun Thakur, Adv.
- Ms. Sansriti Pathak, Adv.
- Mr. Animesh Upadhyay, Adv.
- Mr. Arvind Kumar Sharma, AOR
- Ms. Divya S Rao, Adv.
- Mr. Shyam Bhageria, Adv.
- Ms. Gargie Boss, Adv.
- Ms. Shagun Thakur, Adv.

UPON hearing the counsel the Court made the following O R D E R

1. List on 30.05.2025.

2. Meanwhile, endeavour be made to complete the further investigation.

(ARJUN BISHT) ASTT. REGISTRAR-cum-PS (PREETHI T.C.) ASSISTANT REGISTRAR